

Shri S. C. Samanta: May I know whether the hon. Minister has received any representation to the effect that the actual users should be given licence and not the intermediaries, for purposes of import?

Sardar Swaran Singh: It is true that there is a considerable pressure on account of the shortage of the requisite material for drawing wires, and when there is shortage, there is always this tussle between the actual users and the traders; and sometimes, a balance has to be struck, because the intention of Government has been not to completely oust the one or bring in the other.

Shri Joachim Alva: May I know why an attempt was not made hitherto to manufacture wire gauze? Why was that programme not drawn up along with the establishment of the steel mills, simultaneously?

Sardar Swaran Singh: Actually, there are certain units which are manufacturing wire gauze; and wire gauze is manufactured also on a smaller scale. It was not necessary to have elaborate plans for this. Something that can be done on a smaller scale is always encouraged.

Shri S. C. Samanta: Is it not a fact that the actual demand of the customers is not being met through the industries that supply, because the intermediaries on whom they have to depend for this wire do not indent for that particular variety?

Sardar Swaran Singh: It is difficult for me to believe that, because normally, even if we issue a licence to the importer, he would like to import the categories which are in great demand. There is overall shortage, no doubt, but as the unfortunate experience of our country is, even if the shortages are marginal, scarcity conditions are created. But we are seized of the problem, as I have stated, and we are doing our best.

Extension of Jurisdiction of Election Commission and Supreme Court to Jammu and Kashmir State

703. { **Shri Harish Chandra Mathur:**
Shri Sadhan Gupta:
Shri Vajpayee:
Shri D. C. Sharma:
Shri Assar:
Shri Hem Raj:
Shri Tangamani:
Shri Achar:
Dr. Gangadhar Siva:

Will the Minister of Home Affairs be pleased to state:

(a) whether jurisdiction of Election Commission and Supreme Court has been fully extended to Jammu and Kashmir or steps have been taken in that direction; and

(b) whether emoluments of High Court Judges in Jammu and Kashmir State and their terms of appointment and removal correspond to those of judges in High Courts of other States in India?

The Minister of Home Affairs (Shri G. B. Pant): (a) Certain proposals have been received from Jammu and Kashmir Government and necessary action is being taken.

(b) The Jammu and Kashmir Legislature has made certain amendments to the Constitution of the State which will come into force on the 26th January, 1960. The State Legislature has also proposed the application of certain articles of the Constitution of India to the State. Necessary action for the purpose is being taken. When both these changes take effect, the position will be as stated in the question.

Shri Sadhan Gupta: Part (b) of the question has not been answered.

Shri G. B. Pant: The major part of the reply related to part (b).

Shri Sadhan Gupta: May I know by what date the full jurisdiction of the Supreme Court and of the Election Commission would be extended to the Jammu and Kashmir State?

Shri G. B. Pant: The jurisdiction, as proposed by the Jammu and Kashmir Government, will, I hope, be extended by the 26th January, 1960.

Shri Tangamani: May I know whether the delay is due to the fact that a protest was lodged by the Pakistan Government about the extension of the jurisdiction of the Supreme Court and the Election Commission to Jammu and Kashmir?

Shri G. B. Pant: I am not aware of any such protest by the Pakistan Government.

Shri Tangamani: Are Government aware that there was a protest lodged in the Security Council, and the Government of India have replied to that protest?

Shri G. B. Pant: That may be so. But the original date fixed for the extension of these provisions was the 26th January, 1960, and we are sticking to that date.

Shri Harish Chandra Mathur: May I know at what stage the proposal lies at present? When the hon. Minister says that the position would be just as stated in the question, do I take it that henceforth, from 26th January, 1960, the State of Jammu and Kashmir would be absolutely on par with the other States of India?

Shri G. B. Pant: Well, that will be so, so far as the High Courts are concerned. The salaries and the conditions of service of the judges of the High Courts will be on a par with those received by them or enjoyed by them in other States. With regard to other provisions too, there will be a marked change as compared with the present position.

विश्वविद्यालयों में चलचित्र क्लब

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*श्री भक्त बंशान :
*७०४. { श्री दी० चं० शर्मा :
 { श्री दामिनी :

क्या शिक्षा मंत्री ११ सितम्बर, १९५९

के तारांकित प्रश्न संख्या १३८२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) विश्वविद्यालयों में चलचित्र क्लब स्थापित करने की योजना के बारे में अब तक क्या प्रगति हुई है; और

(ख) इस योजना पर अब तक क्या व्यय हुआ है ?

शिक्षा मंत्री (डा० का० ला० श्रीमानी) :

(क) और (ख), मांगी गयी सूचना का विवरण नीचे दिया गया है ।

विवरण

विश्वविद्यालय अनुदान आयोग द्वारा अन्तिम रूप से अनुमोदित विश्वविद्यालयों में "फ़िल्म क्लब" शुरू करने की योजना को सभी विश्वविद्यालयों में भेजा गया ताकि वे इस पर अपनी राय दे सकें । आयोग को जो उत्तर मिला उनसे पता चला कि सिर्फ़ छह ही विश्वविद्यालय इस योजना को चलाने के लिये तैयार हैं । चूंकि बच्चों की फिल्म सभा के मूल प्रस्ताव को किफ़ायत के साथ अमल में लाने के लिये आवश्यक था कि इसमें कम से कम २५ विश्वविद्यालय भाग लें, इसलिये उस पर अमल नहीं किया जा सका और यह योजना भी आगे नहीं बढ़ायी जा सकी । अतः कुछ भी व्यय नहीं हुआ है । आयोग ने "बच्चों की फिल्म सभा", नई दिल्ली, को इस स्थिति के बारे में सूचित किया और उनसे पूछा कि क्या वह कोई ऐसी संशोधित योजना बता सकती है जिसे उन विश्वविद्यालयों में लागू किया जा सके जो इस योजना में भाग लेने के इच्छुक हों । आयोग को सभा से जो संशोधित योजना प्राप्त हुई है उसे उन १३ विश्वविद्यालयों में भेजा गया है जो मूल प्रस्ताव के अनुसार विश्वविद्यालय फिल्म क्लब आरम्भ करने के लिये सहमत थे ।

श्री भक्त बंशान : श्रीमन, इस विवरण में ज्ञात होता है कि जो पहली योजना थी,